## (d) by when the order in this regard will be issued?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (d) In its order dated 01.11.2011, Hon'ble Central Administrative Tribunal (CAT), Principal Bench allowed some petitions granting the benefit of minimum pension to the pensioners retired before 01.01.2006 as per the fitment tables applicable to the employees serving as on 01.01.2006. The order dated 01.11.2011 of Hon'ble CAT was upheld by the Hon'ble High Court of Delhi vide its order dated 29.04.2013 in Writ Petition (C) No. 2348-50/2012.

The Special Leave Petition No. 36148-50/2013 filed by the Government against the order dated 29.04.2013 of Hon'ble High Court of Delhi has been dismissed by Hon'ble Supreme Court on 17.03.2015.

Following the dismissal of the SLPs filed by the Government, Department of Pension and Pensioners' Welfare has issued orders vide OM No.38/37/08-P and PW(A) dated 30.07.2015 in implementation of the orders of the Hon'ble Supreme Court.

## Representation of SC/ST/OBCs in Ministries/Departments

2006. DR. BHALCHANDRA MUNGEKAR: Will the PRIME MINISTER be pleased to state:

- (a) what was the number of Secretaries, Additional Secretaries, Joint Secretaries, Deputy Secretaries and Under Secretaries in the various Central Government Ministries/Departments, belonging to SCs, STs and OBCs as on 31st March, 2015;
  - whether this representation is adequate; and
- if not, what steps has been taken to improve the representation which is secured through the statutory reservation?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) The number of Secretaries, Additional Secretaries, Joint Secretaries, Directors, Deputy Secretaries and Under Secretaries in the various Central Government Ministries/Departments belonging to SCs, STs and OBCs as on 31.07.2015 is as under:

416	Written Answers to	[RAJYA SABHA]	Unstarred Questions		
Level			SC	ST	OBC*
Secretary/Secretary Equivalent			4	3	2
Additional Secretary/Additional Secretary Equivalent			2	3	t <b>e</b>
Joint Secretary/Joint Secretary Equivalent			29	12	13
Director/Director Equivalent			64	31	46
Deputy Secretary/Deputy Secretary Equivalent			100	55	38
Under Secretary/Under Secretary Equivalent			209	141	114

<sup>\*\*</sup> Officers were recruited under the general category prior to introduction of OBC quota. Officers recruited under OBC quota are yet to gain the requisite seniority for appointment as Additional Secretary and above.

(b) and (c) There is no provision for reservation for posts, either on deputation or on promotion, at Deputy Secretary level and above. For Under Secretary level posts filled up through Central Secretariat Service, extant provisions regarding reservation are adhered to.

## Proposal for new National Energy Policy

2007. SHRI RANJIB BISWAL: Will the Minister of PLANNING be pleased to state:

- (a) whether Government proposes to come up with a new National Energy Policy, if so, the details thereof;
  - (b) whether Government has consulted all the stakeholders in this regard;
  - (c) if so, the details of the views expressed by them; and
  - (d) the time by which a new energy policy is likely to be put in place?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) Yes Sir, the NITI Aayog has been entrusted with framing of a new National Energy Policy;

(b) and (c) No Sir, NITI Aayog has carried out consultation only with Knowledge Partners associated with NITI Aayog for finalizing the vision and scope of new National Energy Policy. These organizations have expressed their views which *interalia* include; integration and coordination across energy sub-sectors; National Energy Policy to have a long term perspective; linking energy with the environmental policies;